

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL(AT)(INSOLVENCY) NO.556 OF 2018

IN THE MATTER OF:

H.S. Singh

Appellant

Vs

Shree Nursingsahay Mudungopal & Anr

Respondents

For Appellant:- Mr. Niraj Kumar Singh, Advocate.

For Respondents: - Ms Medhya Ahluwalia, advocate and Mr. Bal Bhadra Pandey, authorised representative.

JUDGEMENT

09.04.2019 - Learned counsel for the appellant submits that the Adjudicating Authority has been approached with an application for closing of the matter as the claim of the respondent, operational creditor, has been settled. Deed of Settlement in this regard is already stated to have been filed before Learned Adjudicating Authority. Learned counsel for the Respondent, operational creditor, also subscribes to this statement.

2. In view of this development the instant appeal does not survive for consideration. The appeal is accordingly disposed off. However, the appellant shall be at liberty to approach this Appellate Tribunal in the event of settlement not being recorded and accepted by the Adjudicating Authority.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn